

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

O.A. No.1518 of 1995

Dated New Delhi, this 19th day of February, 1996.

HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Yogesh Kumar
Employee No.7932
Engineers India Ltd.
Purchase Department (2nd Floor)
Engineer India Bhawan
1, Bhikaji Kama Place
NEW DELHI.

By Advocate: Shri B. Lall

... Applicant

versus

1. Union of India, through
The Secretary
Public Grievances & Pension Cell
Ministry of Personnel & Admn. Reforms
North Block
NEW DELHI 110 011.

2. The Secretary
Ministry of Home Affairs
North Block
NEW DELHI.

3. The Director
Directorate of Coordination
(Police Wireless)
Ministry of Home Affairs
Block No.9, C.G.O. Complex
Lodhi Road
NEW DELHI 110 003.

By Advocate: Shri M. K. Gupta

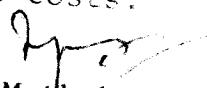
... Respondents

O R D E R (Oral)

Shri K. Muthukumar, M(A)

The learned counsel for the applicant states that the applicant has been granted necessary relief sought for in the O.A. and, therefore, prays that the application may be dismissed as having become infructuous.

In view of the above, the application is dismissed as having become infructuous. No costs.


(K. Muthukumar)
Member (A)

dbc